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NOTICE

The undermentioned Gazettes of India Extraordinary were published upto the 26th November, 1959 :—

No.	No. and date	Issued by	Subject	
	G.S.R. 1286, dated 24th November, 1959.	Lok Sabha Secretariat.	Amendments to the Members of Parliament (Travelling and Daily Allowances) Rules, 1957.	
145	G.S.R. 1287, dated 24th November, 1959.	Rajya Sabha Secretariat.	Amendments to the Members of Parliament (Travelling and Daily Allowances) Rules, 1957.	
146	G.S.R. 1288, dated 24th November, 1959.	Ministry of Steel, Mines and Fuel.	The Petroleum and Natural Gas Rul-s, 1959.	
147	G.S.R. 1309, dated 25th November, 1959.	Ministry of Food and Agriculture.	Amendment in Order No. S.R.O. 4153-A, dated 28th December, 1957.	
148	G.S.R. 1310, dated 26th November, 1959.	Ministry of Finance.	Prohibiting the bringing of certain documents into India or into Pondicherry State by sea or by land.	

Copies of the Gazettes Extraordinary mentioned above will be supplied on indent to the Manager of Publications, Civil Lines, Delhi. Indents should be submitted so as to reach the Manager within ten days of the date of issue of these Gazettes.

PART II—Section 3—Sub-section (i)

General Statutory Rules (including orders, bye-laws etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administrations of Union Territories).

SUPREME COURT OF INDIA

New Delhi, the 1st December 1959

G.S.R. 1315.—The following is published for general information.

Amendment to Supreme Court Rules, 1950

The Supreme Court of India, in the exercise of its rule making powers and with the approval of the President, hereby makes the following amendment to the Supreme Court Rules, 1950.

- "In Order II Supreme Court Rules 1950 (as amended) the following be substituted for the existing rule 4.
- 4. (1) The Court shall sit in two terms annually, the first commencing from the termination of the summer vacation and ending with the day immediately preceding such day in December as the Court may fix for the commencement of the Christmas and New Year holidays and the second commencing from the termination of the Christmas and New Year holidays and ending with the commencement of the summer vacation.
- (2) The period of the summer vacation shall not exceed ten weeks.
- (3) The length of the summer vacation and the number of holidays shall be such as may be fixed by the Chief Justice and notified in the Gazette of India so as not to exceed one hundred and three days (excluding Sundays not falling in the vacation and during holidays)".

[No. F. 10/59-SCMJ (I).]

By Order of the Court, ARINDAM DUTT, Registrar.

MINISTRY OF LAW (Department of Legal Affairs)

New Delhi-2, the 30th November 1959

G.S.R. 1316 (Contracts/Amds. 20).—In exercise of the powers conferred by clause (1) of article 299 of the Constitution, the President hereby directs that the following further amendments shall be made in the notification of the Government of India in the Ministry of Law, No. G.S.R. 1161, dated the 1st December 1958, relating to the execution of contracts and assurances of property, namely:—

"In the said notification—

- (A) In Part I, for the entry under Head B, the following entry shall be substituted, namely:—
 - 'B. Surety bonds relating to the grant of pension to Government servants or provisional pension to displaced Government servants; by the authorities sanctioning the pension or provisional pension.';
- (B) In Part III which relates to the Ministry of Defence under Head 'E', in clauses (i) and (ii) of item 1, for the words 'the Director of Mechanical Engineering' the words 'the Director of Electrical and Mechanical Engineering' shall be substituted;
- (C) In Part VI which relates to the Ministry of Finance, under Head D, after item 8 the following item shall be inserted, namely:—
 - '9. In the case of Land Customs Collectorates:— (i) All contracts, deeds or instruments relating to the Land Customs Collectorates; by the Collector of Land Customs, Assistant Collector, Superintendent Deputy Superintendent, or Inspector of Central Excise employed in the Collectorates of Land Customs.
 - (ii) Contracts for the lease of land in the Control of Land Customs Collectorates, where such lease is otherwise permissible; by the Collector of Land Customs.
 - (iii) Contracts or other instruments for the purchase, supply and conveyance of furniture, stores and other equipment; by the Collector of Land Customs or the Assistant Collector of Central Excise employed in the Collectorates of Land Customs.
 - (iv) Leases of land and leases and surrender of buildings or other immovable property; by the Collector of Land Customs.
 - (v) Security bonds of cashiers and other Government servants or their sureties to secure the due execution of an office or the due accounting for money or other property received by virtue thereof; by the Collector of Land Customs or the Assistant Collector of Central Excise employed in the Collectorates of Land Customs.

- (vi) Agreements for hiring of building in their respective charge; by the Assistant Collector or the Superintendent of Central Excise employed in the Collectorates of Land Customs.
- (D) In part VII which relates to the Ministry of Food and Agriculture-
 - (i) under Head 'A' in item 5, after clause (iv) the following clause shall be inserted, namely:—
 - (v) Agreements relating to hire of machinery, tools and plants to Government Organisations and private parties;
 - (ii) Under Head 'B', in item 1, for the words, 'the Director of Purchase, Joint Director of Purchase, Deputy Director of Purchase or Assistant Directors of Purchase'.

the following words shall be substituted namely:-

- 'a Director of Purchase, a Joint Director of Purchase, a Deputy Director of Purchase or an Assistant Director of Purchase'
- (E) In Part XVI which relates to the Ministry of Scientific Research and Cultural Affairs, under Head G, after item 8, the following item shall be inserted, namely:—
 - '9. Agreements relating to conservancy services rendered on the Survey of India Estate at 17 E. C. Road, Dehra Dun; by the Deputy Surveyor General, Dehra Dun.
- (F) In Part XVIII which relates to the Ministry of Transport and Communications, under Head A, in item 2, after clause (xiv) the following clause shall be inserted, namely:—
 - '(XV) Agreements with and undertakings from trainees admitted for training as Ratings in the T. S. 'Bhadra' Calcutta/T. S. 'Mekhala', Visakhapatnam/T.S. 'Nau Lakshi', Navlakhi; by the Captain Superintendent, T. S. 'Bhadra' Calcutta/T. S. 'Mekhala' Visakhapatnam/T. S. 'Nau Lakshi', Navlakhi.'"

[No. F. 17(1)/59-J.]

P. K. BOSE, Dv. Secv.

MINISTRY OF HOME AFFAIRS

New Delhi, the 25th November, 1959

G.S.R. 1317.—In pursuance of rule 25 of the All India Services (Death-cum-Retirement Benefits) Rules, 1948, the Central Government, after consultation with the Governments of the States concerned, hereby makes the following amendments to the All India Services (Commutation of Pension) Regulations, 1959, namely:—

In the said Regulations

- (1) in sub-regulation (2) of regulation 7, for the words, letters and brackets "and in any other case in accordance with the table given in Schedule B(b)", the words, figures, letters and brackets, "in the case of members of the service whose commutation of pension took effect during the period 1st February, 1957 and 30th June, 1959, in accordance with the table given in Schedule B(b) and in any other case in accordance with the table given in Schedule B(c)" shall be substituted.
- (2) in Schedule B(b), for the words and figures 'after 1st February, 1957' the words and figures 'during the period 1st February, 1957 and 30th June, 1959.' shall be substituted.

... ...

(3) after Schedule B(b) the following shall be added as Schedule B(c)—
"(c) Table in respect of members whose commutation of pension took effect on or after 1st July, 1959:—

Age next birth day	Commutation value expressed as number of year's purchase.	Age rext birth day	Commutation value expressed as number of year's purchase.
30	19-28	58	10.20
31	19.06	59	10.12
32	18-83	60	9.74
33	18.59	61	9:37
34	18.35	62	9.00
3 <i>5</i>	18.10	63	8.64
36	17-84	64	8-28
	17·38	65	7.93
3 <i>7</i> 38	17·31	66	7·58
' 39	17.03	67	7.24
40	16.74	68	6.91
41	16:45	69	6 · 58
42	16.12	70	6.26
43	15.84	71	5.95
44	15.52	72	5.64
45	15.20	73	5135
46	14.87	74	5.06
4 7	14.53	75	4.79
48	14.19	76	4.52
49	13.84	77	4.27
50	13.49	78	4.02
51	13.13	79	3.79
5 2	12.77	80	3.57
53	J2·40	81	3-37
54	12.03	82	3.18
55	11.65	83	3.01
56	11.27	84	2.86
57	10.89	85	2.73"

Note.—This table is based on a rate of interest of 3.5 per cent. per annum.

[No. 1/2/59-AIS.III.]

CORRIGENDUM

New Delhi-11, the 27th November 1959

G.S.R. 1318.—In this Ministry's notification No. G.S.R. 1213 published in the Gazette of India, Part II Section 3, Sub-section (i) dated the 7th November, 1959, at pages 1504-1505, in item I under 'Delhi' the figure '7' shall be substituted for '70'.

[No. 5/44/58-AIS(II).]

S. NARAYANSWAMY, Dy. Secy.

New Delhi, the 26th November 1959

G.S.R. 1319.—Whereas it appears to the Central Government that the property specified in the Schedule below, which are vested in the Treasurer of Charitable Endowments for the State of Bombay, should be vested in the Treasurer of Charitable Endowments for the State of Mysore;

Now, therefore, in exercise of the powers conferred by section 12 of the Charitable Endowments Act, 1890 (6 of 1890), the Central Government hereby directs that the said property shall be vested in the Treasurer of Charitable Endowments for the State of Mysore.

SCHEDULE

Fund for the Subsidised Medical Practitioners Centre at Murdeshwar created initially from the donation given to Government by the Trustees of "the Shamrao Vithal Medical and Educational Fund".

[No. F. 18/14/59-Judl.II.] LAL CHAND. Under Secv.

MINISTRY OF FINANCE

(Department of Economic Affairs)

New Delhi, the 27th November 1959

G.S.R. 1320.—In exercise of the powers conferred by clause (2) of article 77 of the Constitution, the President is pleased to make the following rule, namely:—

All loan agreements, promissory notes and other documents required to be executed, in exercise of the executive power of the Union, in connection with the establishment, by the Export-Import Bank, Washington, of a line of credit in United States Dollars or in other currencies made available from the funds of the United States of America to the International Cooperation Administration, to assist India in financing the acquisition of such commodities and services or for such other purposes as shall from time to time be mutually agreed upon between the President and the Director of the International Cooperation Administration, shall be executed and authenticated on behalf of the President by the Ambassador of the Charge d' Affaires for India in the United States of America.

Dated at New Delhi this 27th day of November, 1959.

[No. F. 15(5)-Ec. A. II/59.]

By order and in the name of the President.

N. C. SEN GUPTA, Joint Secy.

(Department of Economic Affairs)

New Delhi, the 27th November 1959

G.S.R. 1321.—In exercise of the powers conferred by sub-section (1) of section 13 of the Central Sales Tax Act, 1956 (74 of 1956), the Central Government hereby makes the following amendments in the Central Sales Tax (Registration and Turnover) Rules, 1957, namely:—

In the said Rules-

- (i) in Form 'E-I', for the words beginning with "I/we further certify" and ending with "authority of the State of", wherever they occur, the following shall be substituted, namely:—
 - "I/we further certify that (i) I/we will pay/have paid tax under the Act or (ii) no tax was payable under the Act in view of the general exemption referred to in sub-section (2A) of section 8, on the sale of the goods covered by documents whose particulars are given above, to the appropriate sales tax authority of the State of";
- (ii) in Form 'E-II' for the portion beginning with the words 'the dealer from whom I/we purchased' and ending with the words 'transferors of documents of title to the goods', wherever it occurs, the following shall be substituted, namely:—
 - "the dealer from whom I/we purchased the documents of title to the goods during the movement referred to in (b) above, has certified (i) that he has paid/will pay the tax or (ii) that the tax has been/will be paid by any of the preceding transferors of documents of title to the goods or (iii) that no tax was payable under the Act in view of the general exemption referred to in sub-section (2A) of section 8."

[No. 8(33)-ST/59.]

(Department of Economic Affairs)

New Delhi, the 27th November 1959

G.S.R. 1322.—In exercise of the powers conferred by clause (2) of article 77 of the Constitution, the President is pleased to make the following rule, namely:—

All promissory notes and other documents required to be executed in exercise of the executive power of the Union under the loan agreements with the Export Credits Guarantee Department of the Government of the United Kingdom, and Letter of Credit No. A50648 with Messrs, Lazard Brothers & Co. Ltd., London shall be executed and authenticated on behalf of the President by any of the officers specified below:—

- (i) India's Commissioner General for Economic Affairs in Europe.
- (ii) First Secretary, Office of India's Commissioner General for Economic Affairs in Europe.
- (iii) Chief Accounting Officer of the High Commission of India in London.
- (iv) Deputy Chief Accounting Officer of the High Commission of India in London.

Dated at New Delhi this 27th day of November, 1959.

[1(46)-F.C./59.]

By order and in the name of the President, R. V. SUBRAHMANIAN, Dy. Secy.

(Department of Economic Affairs)

New Delhi, the 28th November 1959

G.S.R. 1323.—In pursuance of section 18 and sub-section (2) of section 24, of the Banking Companies Act, 1949 (10 of 1949), the Central Government hereby notifies the State Bank of Hyderabad for the purposes respectively of the said section and sub-section.

[No. F. 4(124) 59-SB.]

D. N. GHOSH, Under Secy.

(Department of Revenue) CUSTOMS AND CENTRAL EXCISE

New Delhi, the 28th November 1959

- G.S.R. 1324.—The following draft of an amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, which the Central Government proposes to make in exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, is published as required by the said sub-section (3) of the said section 43B for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft will be taken into consideration on or after the 1st January, 1960.
- 2. Any objection or suggestion which may be received from any person with respect to the said draft before the date so specified will be considered by the Central Government.

Draft Amendment

In the said Rules,-

For the entries shown against serial No. 6 to the First Schedule, the following entries shall be substituted, namely:—

"6. Potassium Citrate Monohydrate Thirty-two rupess and fifty-five naye paise per one hundred pounds."

[No. 86/F. No. 34, 227/59, Cus-IV.]

New Delhi, the 5th December 1959

G.S.R. 1325.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the said rules, in the Second Schedule after item 47 and the entry relating thereto, the following shall be inserted, namely:—

"48. Earth Augers."

[No. 87/F. No. 34/136/59.Cus-IV.]

G.S.R. 1326.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of Section 43B, namely:—

Amendment

In the said rules, in the Second Schedule after item 48 and the entry relating thereto, the following shall be inserted, namely:—

"49. Zinc Strips".

[No. 88/F. No. 34/230/59. Cus. IV.]

G.S.R. 1327.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the said rules, in the Second Schedule after item 49 and the entry relating thereto, the following shall be inserted, namely:—

"50. Weighing Scales."

[No. 89/F. No. 34/229/59,Cus-IV,]

- G.S.R. 1328.—The following draft of a further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, which the Central Government proposes to make in exercise of the powers conferred by subsection (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, is published as required by the said subsection (3) of the said section 43B for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft will be taken into consideration on or after the 8th January, 1960.
- 2. Any objection or suggestion which may be received from any person with respect to the said draft before the date so specified will be considered by the Central Government.

Draft Amendments

In the said rules,---

(a) in the First Schedule, after sub-item (E) of item 4 and the entry relating thereto, the following shall be inserted, namely:—

"(EA) Steel strandad wire made from galvanised steel wire of tensile strength below 45 tons per square inch which is—

(i) not finer than 16 S.W.G.

Rupees fifty-two per ton

(ii) finer than 16 S.W.G. but not finer than 22 S.W.G. Rupees two hundred and thirty-six per ton

(iii) finer than 22 S.W.G. but not finer than 27 S.W.G. upees four hundred and twenty-one per ton

(iv) finer than 27 S.W.G. but not finer than 30 S.W.G.

Rupees three hundred and thirty-two per ton

(v) finer than 30 S.W.G.

upees two hundred and eighty-four per ton:

Provided that in the case of goods manufactured from wire of different gauges, drawback shall be allowed at the rate applicable to wire of the thicker or thickest variety, as the case may be, used in the goods", and

(b) in the Second Schedule, after item 52 and the entry relating thereto, the following shall be inserted, namely:—

"53. Steel stranded wire made from galvanised steel wire of tensile strength 45 tons per square inch and above."

[No. 90/F. No. 34/164/58.Cus-IV.]

G.S.R. 1329.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the said rules,-

For the entries shown against Serial No. 3 to the First Schedule, the following entries shall be substituted, namely:—

"3. Crown Corks-

- (i) with composition cork discs—
 - (a) unspotted, or spotted with aluminium foil
 - (b) spotted with "viny-..lite" or "vinyl paper."
- (ii) with natural cork discs

Five rupees and ninety nave paise per one hundred gross.

Seventeen rupees and thirty naye paise per one hundred gross.

Twenty rupees and eighty-five naye paise per one hundred gross."

[No. 91/F. No. 34/126/58.Cus-IV.]

G.S.R. 1330.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following

amendment to the Customs and Central Excises Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the First Schedule to the said rules, under S. No. 4(F), the following changes shall be made, namely:—

- (i) the following items and the entries against them shall be deleted,
 - "(14) Flour mill machinery Rupees fifty-two per ton of steel and parts thereof content"
 - "(17) Galvanised iron drums Rupees fifty-two per ton of steel content"
 - "(24) Machine tools Rupees fifty-two per ton of steel content"
 - "(28) Oil mill machinery Rupees fifty-two per ton of steel and parts thereof content"
 - "(31) Rice mill machinery and Rupees fifty-two per ton of steel content"
 - "(42) Tricycles Rupees fifty-two per ton of steel content"

AND

- (ii) for the existing entries against items (10) and (33) the following entries shall be substituted:—
 - "(10) Mild steel arc welding electrodes
 - "(33) Steel drums, galvanised or black, exported empty or filled.
- Rupees fifty-two per ton of steel content"
- Rupees fifty-two per ton of steel content"

[No. 92/F, No. 34/85/59.Cus-IV.]

- G.S.R. 1331.—The following draft of a further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, which the Central Government proposes to make in exercise of the powers conferred by subsection (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, is published as required by the said subsection (3) of the said section 43B for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft will be taken into consideration on or after the 8th January, 1960.
- 2. Any objection or suggestion which may be received from any person with respect to the said draft before the date so specified will be considered by the Central Government.

Draft Amendment

In the First Schedule to the said Rules for the existing item 11 and the entries relating thereto, the following shall be substitued, namely:—

- "11. Paper products, namely:-
 - (1) Playing cards
 - (2) Carbon papers-
 - (a) carbon papers in the manufacture of which imported tissue paper has been used—
 - (i) typewriter carbon paper, black

One rupee per pound

Seventy-one rupees and seventy naye paise per one hundred boxes of hundred foolscap sheets each (ii) typewriter carbon paper, other than black

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- (iii) pencil or pen carbon paper, black
- (iv) pencil or pen carbon paper, other than black
- (b) carbon papers in the manufacture of which indigenous tissue paper has been used—
 - (i) typewriter carbon paper, black
- (ii) typewriter carbon paper, other than black
- (iii) pencil or pen carbon paper, black
- (iv) pencil or pen carbon paper, other than black

Note:

- (3) Articles other than carbon papers in the manufacture of which the following paper or board is used:—
 - (i) blotting, toilet, target, tissue teleprinter, type-writing, manifold, bank, bond, art paper, chrome paper, tubsized paper, cheque paper, stamp paper, cartridge paper and parchment
 - (ii) printing paper, writing paper, packing paper and wrapping paper
- (iii) millboard and strawboard
- (iv) duplex and triplex board
- (v) pulpboard
- (vi) manila and corrugated board
- (vii) coated board
- (viii) paper and paper-board other than the foregoing

Sixty-eight rupees and ten naye paise per one hundred boxes of hundred foolscap sheets each

PART II

- Sixty-seven rupces and ten naye paise per one hundred boxes of hundred foolscap sheets each
- Sixty-four rupees and fifty-five naye paise per one hundred boxes of hundred foolscap sheets each
- Twenty-one rupees and sixty-five naye paise per one hundred boxes of hundred foolscap sheets each
- Eighteen rupees per one hundred boxes of hundred foolscap sheets each
- Thirteen rupees and ninety naye paise per one hundred boxes of hundred foolscap sheets each
- Eleven rupees and thirty naye paise per one hundred boxes of hundred foolscap sheets each
- The term 'foolscap' refers to size 8½ inches x 13 inches.
- The rate of drawback on carbon papers of sizes other than foolscap will be proportionately higher or lower than the rates indicated above according as the area of such papers is higher or lower than foolscap size.
- Fifteen naye paise per pound of paper content
- Ten naye palse per pound of paper content
- Five naye paise per pound of paper content
- Ten naye paise per pound of paper content
- Ten naye paise per pound of paper content
- Ten naye paise per pound of paper content
- Fifteen naye paise per pound of paper content
- Fifteen nave palse per pound of paper content."
 - [No. 93/F. No. 34/67/58.Cus-IV.]

G.S.R. 1332.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, and in supersession of the Customs Duties Drawback (Staple Fibre Yarn) Rules, 1957, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959 the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the said rules, in the First Schedule after item 22 and the cutry relating thereto, the following shall be inserted, namely:—

"23. Staple fibre yarn

Five rupees and sixty-five naye paise per one hundred pounds."

[No. 94/F. No. 34/41/58.Cus-IV.]

G.S.R. 1333.—In exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878) and section 37 of the Central Excises and Salt Act, 1944 (1 of 1944), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, the same having been previously published as required under the said sub-section (3) of section 43B, namely:—

Amendment

In the said Rules:-

- (a) in the First Schedule after item 23 and the entries relating thereto the following shall be added, namely:—
- "24. Pigments, Colours, paints, enamels, varnishes; lacquers and paint ancillaries, the following, namely:—
 - (1) Synthetic enamels
 - (2) Plastic emulsion paints
 - (3) Bituminous paints
 - (4) Stiff paints
 - (5) Dry distempers
 - (6) Varnish paints
 - (7) Ready mixed paints and varnishes sold by volume
 - (8) Ready mixed paints sold by weight
 - (9) Cellulose lacquers
 - (10) Paste distempers

- Two rupees and fifty naye paise per imperial gallon
- Five rupees per imperial gallon
- Thirty-three naye paise per imperial gallon
- One rupee per hundred-weight
- Two rupees per hundred-weight
- Twenty-five naye palse per dozen tins of one pound each, or
- Thirty-one naye paise per imperial
- Inirty-one naye paise per imperial gallon
- One rupee per imperial gallon
- Two rupees per hundred-weight
- Three rupees and twenty-five naye paise per imperial gallon
- Five rupees per hundred-weight"
- (b) in the Second Schedule the entry against serial number 22, shall be deleted. [No. 95/F. No 34/47/59.Cus-IV.]

CUSTOMS

New Delhi, the 5th December 1959

G.S.R. 1334.—In exercise of the powers conferred by sub-section (1) of section 43B of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 296-Customs, dated the 6th December, 1958, namely:—

Amendment

In the Schedule to said notification, after entry 91, the following entry shall be added, namely:—

"92. Earth Augers."

G.S.R. 1335.—In exercise of the powers conferred by sub-section (1) of section 43B of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 296-Customs, dated the 6th December, 1958, namely:—

Amendment

In the Schedule to the said notification, after entry 92, the following entry shall be added, namely:—

"93. Zinc Strips".

[No. 160/F. No. 34/230/59.Cus-IV.]

G.S.R. 1336.—In exercise of the powers conferred by sub-section (1) of section 43B of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 296-Customs, dated the 6th December, 1958, namely:—

Amendment

In the Schedule to the said notification, after entry 93, the following entry shall be added, namely:—

"94. Weighing Scales."

[No. 161/F. No. 34/229/59.Cus-IV.]

G.S.R. 1337.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Revenue Division), No. 71-Customs, dated the 25th September, 1953, namely:—

In the said notification, for the existing Form II, the following Form shall be substituted, namely:—

"FORM II"

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

Application to Import Wireless Broadcast Receiving Apparatus into India (Not to be used for Transmitting Apparatus)

IMPORTANT NOTICE.—Under the Indian Wireless Telegraphy Act, 1933, and the Indian Telegraph Act, 1885, a licence is required for possession or for the establishment, maintenance and working of Wireless Apparatus in India. The licence, which can be obtained from the sources indicated at the *bottom of this form, should be obtained within fourteen days after the day of release of the set by the Customs, after which period a surcharge is recoverable under the rules in addition to the licence fee due.

1. Name and complete address of the owner, in India.

(In block Capitals)

2. Name and address of the importer when he is not also the Owner.

3. Number of Wireless Sets imported with Description:—

TOTAL NO......

Country of origin Type or Model Make Chassis No., Operated Value by (AC/DC/Battery)

W.T. 123.

IMPORTANT NOTICE.—Under the Indian Wireless Telegraphy Act, 1933, and the Indian Telegraph Act, 1885, a licence is required for possession or for the establishment, maintenance and working of Wireless Apparatus in India. The licence, which can be obtained from the sources indicated at the *bottom of this form, should be obtained within fourteen days after the day of release of the set by the Customs, after which period a surcharge is recoverable under the rules in addition to the licence fee due.

(To be filled in by the Importer and signed by the Customs Officer and returned to Importer)

- 1. Name of the Owner.....
- No. of Wireless sets imported (in words)......
 Date of Release of the set by Customs......

Seal

Customs Officer...

The Owner should obtain licences for the sets mentioned above by producing: this to the appropriate authority mentioned below:—

*Type of Licence

- 1. Broadcast Receiver Licence for Domestic use only.
- 2. Commercial Broadcast Receiver Licence for use of the set at Business premises or at a place used jointly for domestic and business premises.
- 3. Possession licence for mere possession of the apparatus.

Can be had from

Local Head or Sub-Post Office.

Head of the Postal Circle in whose jurisdiction set will be installed.

Head of the Postal Circle in whose jurisdiction set will be installed.

I, hereby, certify that I have read the notice printed on the top of this form and that the information given in this application form is correct to the best of my knowledge and belief.

Date......195 .

Signature of Importer.

To be signed by the Customs Officer and forwarded to the Head of the Postal Circle.

Importation permitted on.....

(Seal of the Customs)

Customs Officer.

[No. 162.]

G.S.R. 1338.—In exercise of the powers conferred by sub-section (1) of section 43B of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 282-Customs, dated the 28th November, 1957, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 206-Customs, dated the 6th December, 1958, namely:—

Amendment

In the Schedule to the said notification, after entry 94, the following entry shall be added, namely:—

"95. Staple fibre yarn,"

- G.S.R. 1339.—The following draft of a Rule which the Central Government proposes to make in exercise of the powers conferred by sub-section (3) of section 43B of the Sea Customs Act, 1878 (8 of 1878), as in force in India and as applied to the State of Pondicherry, is published as required by the said sub-section (3) for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft will be taken into consideration on or after the 8th January, 1960.
- 2. Any objection or suggestion which may be received from any person with respect to the said draft before the date so specified will be considered by the Central Government.

Draft Rule

The Customs Duties Drawback (Cigarettes) Rules, 1955 and the Customs Duties Drawback (Pipe and Cigarette Tobacco) Rules, 1957, published with the notifications of the Government of India, in the Ministry of Finance (Department of Revenue) No. 53-Customs, dated the 2nd April, 1955 and No. 53-Customs, dated the 27th Ap. il, 1957 respectively are hereby rescinded.

[No. 164/F. No. 34/311/58.Cus-IV.]

M. A. RANGASWAMY, Dy. Secy.

(Department of Revenue)

CENTRAL EXCISES.

New Delhi, the 5th December 1959

G.S.R. 1340.—In exercise of the powers conferred by rules 12 and 12A of the Central Excise Rules, 1944, as applied to the State of Pondigherry, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 45-Central Excises, dated the 1st November, 1954, namely:—

In the table annexed to the said notification, in column 4 against serial No. 12, for the word and figures "Rs. 105.60", the word and figures "Rs. 110" shall be substituted.

[No. 96/59.]

G.S.R. 1341.—In exercise of the powers conferred by rules 12 and 12A of the Central Excise Rules, 1944, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 10-Central Excise, dated the 5th April, 1949, namely:—

In the table annexed to the said notification, in column 4 against serial No. 12, for the word and figures "Rs. 105.60", the word and figures "Rs. 110" shall be substituted.

[No. 95/59.] L. M. KAUL, Dy. Secy.

MINISTRY OF COMMERCE AND INDUSTRY

New Delhi, the 27th November 1959

G.S.R. 1342.—In exercise of the powers conferred by section 24 of the Tariff Commission Act 1951 (50 of 1951), the Central Government hereby makes the following further amendments in the Schedule to the Tariff Commission (Class I and Class II) Recruitment Rules, 1958 issued with the Notification of the Government of India in the Ministry of Commerce and Industry No. 3-E. I(3)/57-S.R.O. dated the 21st January, 1959, namely:—

In the said schedule, against item 4 under Column 7, for the existing entry the following shall be substituted, namely:—
"Essential:—

(i) Master's degree in Chemistry or Applied Chemistry of a recognised University.

(Or)

Degree in Chemical Engineering or Chemical Technology of a recognised University.

(ii) About five years' practical experience of manufacture of chemicals in a Chemical Industry or in a Government Technical Department including administrative experience in a responsible technical post.

Qualifications relaxable at Union Public Service Commission's discretion in case of candidates otherwise well-qualified."

[No. 3-E. I(3)/57.]

R. KALYANASUNDARAM, Under Secy.

MINISTRY OF STEEL, MINES AND FUEL (Department of Iron and Steel)

New Delhi, the 28th November 1959

G.S.R. 1343.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely:—ly:—

THE PRICE AND ACCOUNTS OFFICER (IRON AND STEEL CONTROL ORGANISATION) RECRUITMENT RULES, 1959.

- 1. Short title.—These rules may be called the Price and Accounts Officer (Iron and Steel Control Organisation) Recruitment Rules, 1959.
- 2. Recruitment.—The method of recruitment to the post of the Price and Accounts Officer in the Iron and Steel Control Organisation (Ministry of Steel, Mines and Fuel) and certain other matters connected therewith shall be as specified in the Schedule below:—

THE SCHEDULE
(See rule 2)

Classifi- cation		Scale of Pay	Whether selection post or non-selec- tion post	Method of recruitment
	2	3	4	5

Price and Accounts	Clas. I
Officer.	

Name of post

1

Rs. 1300—60/ Selection 1600/- plus post. Rs. 200/- as special pay per month. By transfer or promotion of a suitable officer of the Indian Audit & Accounts Service, Indian Railway Accounts Service or Indian Defence Accounts Service.

[No. IS(B)-4(294)56/EST.]

H. S. GILL, Under Secy.

MINISTRY OF TRANSPORT AND COMMUNICATIONS

(Departments of Communications and Civil Aviation)

New Delhi, the 24th November 1959

G.S.R. 1344.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely: The Posts and Telegraphs Directorate (Recruitment to Ex-Cadre Upper Division Clerk in Magazine Section) Rules, 1959:—

1. Short title.—These rules may be called the Posts and Telegraphs Directorate (Recruitment to Ex-cadre Upper Division Clerk in Magazine Section) Rules, 1959.

- 2. Application.—These rules shall apply to the post specified in column 1 of the schedule to these rules.
- 3. Method of recruitment, etc.—The method of recruitment to the post aforesaid, the age limit, qualifications and other matters connected therewith shall be as specified in columns 2 to 8 of the said schedule:

Provided that:

- (a) the maximum age limit specified in column 5 of the schedule in respect of direct recruitment may be relaxed in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes and other special categories in accordance with the orders issued by the Central Government from time to time; and
- (b) no male candidate who has more than one wife living and no female candidate who has married a person having already a wife living, shall be eligible for appointment, unless the Central Government, after having been satisfied that there are special grounds for doing so, exempts any such candidate from the operation of this condition.

SCHE

(See rule

1	2	3	4	
Name of post	Classification (whether gazet- ted or non- gazetted & whe-		Method of recruitment, whether by direct recruitment or by promotion or transfer & percentage of the vacancies to be filled by various methods.	
	ther ministerial or non-minis- terial)		Direct Promotion recruit- ment By Senio- Selection rity- cum-fit- ness	Transfer

Upper Division Class III, non- 80-5-Clerk (ex-cadre gazetted and 120-EB-8post) Ministerial, 200-10/2-220 From among the staff working in the Posts and Telegraphs Subordinate Offices who possess the qualifications prescribed.*

^{*(}NOTE: - If no suitable candidate is available in the Posts and Telegraphs Subordi

1 to 3)

5 6 7 8 Age limits for Educational and other qualifi-Period of For promotion/transfer only direct recruits cations required (for direct probation, recruits) Whether age and if any Grade/sources educational from which qualifications promotions/ prescribed for transfers are direct recruitto be made. ment will apply in the case of appointment by promotions/ transfere. Essential: Degree of a re-cognised University with 18-25 years. Two years Age limits do not From among the apply but the staff of the Posts good academic record. educational and Telegraphs qualifications Subordinate knowledge (ii) Good will apply. Offices, current Indian and International Affairs, and ability to write clearly and cisely in Hindi. Desirable: One year experience on a newspaper or news agency of standing or as a freclance contributor to the press, preferably in Hindi. (ii) Diploma in journalism. (iii) Knowledge of an additional language.

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New Delhi, the 28th November 1959

G.S.R. 1345 .- In exercise of the powers conferred by Article 309 of the Constitution, the President hereby makes the following rules, namely -

THE POSTS AND TELEGRAPHS WORKSHOP ORGANISATION (FOREMEN) RECRUITMENT RULES, 1959

- (1) Short title.—These rules may be called the Posts and Telegraphs Workshops Organisation (Foremen) Recruitment Rules, 1959
- (2) Method of recruitment.—The method of recruitment to the posts of Foremen in the Posts and Telegraphs Workshops Organisation and certain other matters connected therewith shall be as in the Schedule herewith annexed

THE SCHEDULE (See rule 2)

Manna	Its classifica- tion whether Scale		Percentage of posts to be filled by			Grades/sources from which	Probation
Name of Post	gazetted or non-gazetted	of pay	· _	Promotion		promotions are to be made	;
	and whether Ministerial or non- ministerial		ment	By se- lec- tion	Seniority cum-fitness		
	2	3	4	5	6	7	8
Forem <u>a</u> n	Class II Non- gazetted Non- munisterial	Rs. 320—. 20—. 500.	Nıl	tid mm ba (i) r s (ui) s r r r in tid	% by promo- on. Appoint- ent shall be ade on the sais of seniority-cum- nerit (Senio- ity first, merit econd) and Merit-cum- eniority (Me- it first, senio- ity second) in al ernative racances as letermined by he Depart- nental Promo- nion Com- inttee.	Assistant Foreman with a minimum of 3 years service as Assistant Foreman	Appointments to be made on a probation of two years.

[No. 2-WF(3)/58.] B G DESHMUKH, Under Secy

MINISTRY OF EDUCATION

New Delhi, the 26th November 1959

G.S.R. 1846 -In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following amendments to the National Archives of India (Recruitment to Class IV Posts) Rules, 1959, published with the notification of the Government of India in the Ministry of Education, No GSR 734, dated the 17th June, 1959, namely

1 In the Schedule to the said rules, against each of the items 1 to 14, for the existing entry under column 9, the entry "Two years" shall be substituted

- 2. The following shall be added as rule 4, namely:
 - "4. Disqualification.—No male candidate who has more than one wife living and no woman candidate who has married a person having already a wife living shall be eligible for appointment, unless the Central Government, after having been satisfied that there are special grounds for doing so, exempts any such candidate from the operation of this rule."

[No. F. 4-34/58-A.10.]

R. L. ANAND, Under Secy.

CORRIGENDUM

New Delhi, the 26th November 1959

G.S.R. 1347.—Substitute the words "Two years" for the words "Not applicable" occurring in column 9 of the Schedules to the Recruitment Rules published in the Gazette of India as General Statutory Rules No. 517 and No. 944.

[No. 14-70/59-A2.]

RAMESHWAR DASS, Under Secy.

MINISTRY OF HEALTH

New Delhi, the 18th November 1959

G.S.R. 1348.—In exercise of the powers conferred by sub-section (1) of section 56 of the Delhi Development Act. 1957 (61 of 1957), read with clauses (e), (f), (g) and (r) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely:—

CHAPTER I General

- 1. Short title and commencement.—(1) These Rules may be called the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959.
- (2) They shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
 - 2. Definitions.—In these Rules, unless the context otherwise requires—
 - (i) "Act" means the Delhi Development Act, 1957;
 - (ii) "Authority" means the Dolhi Development Authority constituted under section 3 of the Act; and
 - (iii) "Advisory Council" means the council constituted under section 5 of the Act.

CHAPTER II

Survey. Form and Content of the Master Plan

- 3. Civic Survey.—The civic survey to be carried out by the Authority, may include survey and analysis of the physical, economic and sociological features of Delhi, with reference to natural resources, distribution of population, industry, communications, housing requirements and such other matters as in the opinion of the Authority relate to the development of Delhi.
- 4 Form and Contents of Master Plan.—(1) The draft master plan shall, subject to the provisions of sub-section (2) of section 7 of the Act, consist of such maps, diagrams, charts, reports and other written matter of an explanatory or descriptive nature as pertain to the development of the whole or any part of Delhi.
- (2) The written matter forming part of the draft master plan shall include such summary of the main proposals and such descriptive matter as the Authority may consider necessary to illustrate or explain the proposals indicated by maps, rharts, diagrams and other documents.

- (3) The draft master plan may include all or any of the following:-
 - (a) reports of survey and analysis of the socio-economic features of Delhi with special reference to the trends of growth of population, industries, business, commerce and such other matters as may relate to planned development;
 - (b) "a land use plan" based upon such survey of the present use of land as may be necessary as well as analysis of estimated future needs and consisting of comprehensive proposals for the most desirable utilisation of land such as agricultural, governmental, commercial, industrial, residential, cultural, educational, recreational, transportation and other activities;
 - (c) "a transit and transportation plan" based upon reports of survey and inventory of volume of traffic and capacity of existing roads; highways, railways and consisting of proposals for a system of streets, roads, highways and parking, loading, unloading and terminal facilities;
 - (d) "a public utilities plan" consisting of proposals for provision of water, electricity, drainage and disposal of sewage and refuse;
 - (e) "a housing plan" consisting of estimates of housing requirements and proposals relating to standards of new housing units;
 - (f) reports of survey and proposals for elimination of slums and blighted areas;
 - (g) "education, recreation and community facilities plan" indicating proposals for parks, open spaces, recreational, educational and cultural centres;
 - (h) "a financial plan" containing capital improvement programme, estimates of revenues and resources, estimates and objectives of public services and such other fiscal matters and proposals for the implementation in stages of the master plan;
 - (i) "an administration plan" consisting of proposals and recommendations for the administrative structure and procedure and processes such as zoning, sub-division and building regulations as may be necessary for the implementation and periodic review of the plan; and
 - (j) such other reports on specific development plans, satellite township schemes, industrial estate schemes, re-location or re-housing schemes, or improvement programmes for any specified purpose as in the opinion of the Authority are necessary or desirable for the planned development of Delhi.
- (4) In the case of any contradiction between the particulars or proposals shown on one map and those shown on any other map or maps in respect of any land to which the draft master plan relates, the map which is to a larger scale shall prevail, and in the case of any such contradiction between any map and the written statement, the latter shall prevail.

CHAPTER III

Procedure for preparation of Master Plan

- 5. Public notice regarding preparation of Master Plan.—(1) As soon as may be after the draft master plan has been prepared, the Authority shall publish a public notice stating that:
 - (a) The draft master plan has been prepared and may be inspected by any person at such time and place as may be specified in the notice;
 - (b) Suggestions and objections in writing, if any, in respect of the draft master plan may be filed by any person with the Secretary of the Authority within 90 days from the date of first publication of the notice.
 - (2) This notice may be in Form 'A' appended to these rules without modification with such modification as may be necessary.
- 6. Mode of publication of public notice.—The Authority shall cause the said notice to be published in the manner prescribed by section 44 of the Act and may also cause it to be published in the Official Gazette.
- 7. Notice to and representation from local authorities—The Authority shall cause a copy of the notice-referred to in Rule 6 to be sent to every local authority

within whose limits any land touched by the plan is situate, and such local authority may, within a period of 90 days from the date of the notice, make any representation with respect to the plan to the Authority.

8. Appointment of Board for enquiry and hearing.—The Authority shall, for hearing and considering any representation, objection and suggestion to the draft master plan, appoint a Board consisting of not less than 3 and not more than 5 members of the Authority;

Provided that such Board shall have power to co-opt not more than 2 members from amongst the members of the Advisory Council.

9. Enquiry and hearing.—The Secretary of the Authority shall, after the expiry of the period allowed under these rules for making objections, representations and suggestions, fix a date or dates for hearing by the Board of any person, or local authority in connection with any objection, representation or suggestion made by such person or local authority in respect of the draft master plan, and shall serve on the local authority or any person who may be allowed a personal hearing in connection with such representation, objection or suggestion to the draft master plan, a notice intimating the time, date and place of the hearing:

Provided that the Board may disallow personal hearing to any person, if it is of opinion that the objection or suggestion made by such person is inconsequential, trivial or irrelevant.

- 10. Report of enquiry.—The Board shall after the conclusion of its enquiry, submit to the Authority a report of its recommendations.
- 11. Preparation of final draft Master Plan and its submission to Central Government.—The Authority shall, after considering the report of the Board and any other matter it thinks fit, finally prepare the master plan and submit it to the Central Government for its approval.
- 12. Amendment of master plan,—The Authority may amend the whole or any part of the master plan, if necessary, at the expiry of every five years in accordance with the procedure prescribed by the Act and these rules as if the proposed amendment were a new master plan:

Provided that if the Authority is of opinion that having regard to the circumstances prevailing at any particular time it is necessary so to do, it may amend the master plan or any part thereof at any time prior to the expiry of the said period, in accordance with the aforesaid procedure:

Provided further that the Authority may, without following the aforesaid procedure but with the prior approval of the Central Government, permit, on receipt of an application in this behalf, any change in the size of public parks and recreation grounds not exceeding ten per cent. either way of the approved size.

- 13. Approval of Central Government to amendment of master plan.—(1) No amendment of the master plan shall take effect unless approved by the Central Government.
- (2) Immediately after an amendment has been approved by the Central Government, the Authority shall publish in such manner as may be prescribed by regulations a notice stating that the amendment has been approved and naming a place where a copy of the amendment may be inspected at all reasonable hours and upon the date of the first publication of the aforesaid notice the amendment shall come into operation.

CHAPTER IV

Zonal Development Plans

- 14. Contents of Zonal Development Plan [Sec. 56(2)(e)].—A zonal development plan may also include any of the contents that form part of the Master Plan.
- 15. The provisions of Rules 5 to 13 relating to the Master Plan shall apply mutatis mutandis to the Zonal development plan.

(FORM A)

Notice under section 10(1) of the Delhi Development Act, 1957 (No. 61 of 1957) read with rule 5 of the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959, of the preparation and publication of the draft of the Master Plan for the Union Territory of Delhi.

Notice is hereby given that

- (a) a draft of the Master Plan for the Union Territory of Delhi has been prepared; and
- (b) a copy thereof will be available for inspection at the office of the Delhi Development Authority, Regal Buildings, New Delhi, between the hours of 11 A.M. and 3 P.M. on all working days except Saturdays, till the date mentioned in para 3 hereinafter.
- 2. Objections and suggestions are hereby invited with respect to this draft plan.
- 3. The objection or suggestion may be sent in writing to the Secretary, Delhi Development Authority, Regal Buildings, New Delhi, before the day of 19—.
- 4. Any person making the objection or suggestion should also give his name and address.

Regal	Buildings,	New	Delhi.		Secre	tary,
Dated-		-day	of——————.	Delhi	${\bf Development}$	Authority

[No. F. 12-197/57-LSG(A).]

- G.S.R. 1349.—In exercise of the powers conferred by sub-section (1) of section 56 of the Delhi Development Act, 1957 (61 of 1957) read with clauses (d), (h), (p) and (r) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely:—
- 1. Short title,—These Rules may be called the Delhi Development (Miscellaneous) Rules, 1959.
 - 2. **Definitions.**—In these Rules, unless the context otherwise requires—
 - (i) "Act" means the Delhi Development Act, 1957;
 - (ii) "Advisory Council" means the advisory council constituted under section5 of the Act; and
 - (iii) "Authority" means the Delhi Development Authority constituted under section 3 of the Act.
- 3. Control and restriction on appointment of staff.—(i) The posts under the Authority other than those of the Secretary and the Chief Accounts Officer shall be classified as follows:—
 - Class I—Pay or a scale of pay with a maximum pay of not less than Rs. 850/- per month.
 - Class II—Pay or a scale of pay with a maximum pay of not less than Rs. 500/- per month but less than Rs. 850/- per month.
 - Class III—Pay or a scale of pay with a maximum pay of over Rs. 60/- per month but less than Rs 500/- per month.
 - Class IV—Pay or a scale of pay a maximum of pay of which is not more than Rs. 60/- per month.
- (ii) No creation or appointment to a post in Class I shall be made by the Authority without the prior approval of the Central Government.
- 4 Fee to be paid on application for permission.—Every application submitted under sub-section (1) of section 13 of the Act shall be accompanied by a fee specified below:—
 - (a) for the development of land other than erection of a building, as defined in sub-section (j) of section 2 of the Act—
 - Rs. 100 per acre or part of an acre.

(b) for building operations within the meaning of sub-section (j) of section 2 of the Act—

SI. No.	Arca	For the first storey	For the second storey or any subsequent storey
		Rs.	Rs. (per storey)
I	For a ground area upto 100 sq. yda	20	40
2	For a ground area of more than 100 sq. yds. but not exceeding 250 sq. yds.	60	120
3	For a ground area of more than 250 sq. yds. but not exceeding 500 sq. yds.	150	300
4	For a ground area of more than 500 sq. yds. but not exceeding 1,000 sq. yds.	300	600
5	For a ground area of more than 1,000 sq. yds	600	1,500

- N.B.—1. For purposes of calculation of the fee, ground area shall mean the area of the portion which is proposed to be built upon including the internal courtyard.
 - For purposes of the above table, the basement where provided will be regarded as the first storey, the ground floor over the basement as the second storey and so on.
 - In case an application is rejected 5 per cent of the fee due shall be retained and the balance shall be refunded to the applicant, under the orders of the Secretary of the Authority.
 - (c) for material alterations in a building not covered by section 54(a) of the Act—one half per cent of the cost of construction.
- 5. Form of annual report.—After the close of each financial year the Authority shall prepare and submit to the Central Government not later than the 31st October next following, a report of its activities during such year. The report shall, as far as practicable, be compiled in the following chapters: -
 - I. Introduction.
 - II. Administration.
 - (1) The Authority.
 - (2) The Advisory Council.
 - (3) Meetings of the Authority and its Committees and of the Advisory Council.
 - (4) Operational jurisdiction.
 - (5) Office organisation.

III. The Plans.

- (1) The Master Plan.
- (2) Zonal Development Plans,

IV. Works and Schemes.

- (1) Programmes and targets.
- (2) Agency for execution.
- (3) Slum clearance, housing and rehousing, and redevelopment schemes.
- (4) Other works and schemes,
- (5) Control over building and development operations within the Authority's jurisdiction.
- V. Lands and Buildings,

A. Management.

- (1) The Nazul Estate.
- (2) Acquired properties.

- (3) Houses, markets, tenements and other properties.
- (4) Demand and collection of rents, damages and other revenues.
- (5) Enforcement of conditions of leasedeeds/agreements.
- B. Disposal of land and buildings.
 - (1) Long-term leases.

GA

- (2) Temporary leases.
- VI. Finance and Accounts.
 - (1) Budget Estimate.
 - (2) Accounts.
 - (3) Income and expenditure.
 - (4) Loans and debts.
 - (5) Balance sheet and assets and liabilities.
- VII. Miscellaneous,
 - (1) Litigation.
 - (2) Any other matter.

[No. F. 12-197/57-LSG(B).]

A. P. MATHUR, Under Secy.

CORRIGENDUM

New Delhi, the 24th November 1959

G.S.R. 1350.—In the Schedules attached to this Ministry's Notification No. F.16-33/58-Instt. dated the 26th October, 1959, the following amendments may please be carried out:—

Schedule of Class III Posts.

- (1) Sl. No. 3, Cultural Worker.—Under Column 4 the scale of pay of the post should read as 160—10—300.
- (2) Sl. No. 7, Steward.—Under Column 11, last word of line 4 should read
- (3) Sl. No. 11, Physical Instructor.—Under Column 11 line 2 the word 'inspecting' should read as 'imparting'.

Schedule of Class IV posts.

- (1) Sl. No. 25.—In column 2 the word 'Gealas' should read as 'Goalas'.
- (2) In the foot note No. (iv) the word 'hss' in line 4 should read as 'has'.

[No. F.16-33/58-Instt.]

A. C. RAY, Under Secy.

MINISTRY OF FOOD AND AGRICULTURE (Department of Food)

ORDER

New Delhi the 1st December 1959

G.S.R. 1351.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following further amendment in the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959, namely:—

After item (vi) of the proviso to clause 3 of the said Order, the following item shall be inserted, namely:—

"(vii) to Choharpur market in Dehra Dun district from places outside the border area for purposes of sale."

[No. 204 (UP) (3)/377/59-PY. II.]

S. N. BHALLA, Dy. Secy.

MINISTRY OF RAILWAYS

(Railway Board)

New Delhi, the 30th October, 1959

G.S.R. 1352.—In exercise of the powers conferred by section 47 of the Indian Railways Act, 1890 (9 of 1890), read with the notification of the Government of India, in the late Department of Commerce and Industry No. 801, dated the 24th March, 1905, the Railway Board hereby make the following amendments in the General Rules for all open lines of Railways in India administered by the Government, published with the notification of the Government of India in the late Railway Department (Railway Board) No. 1078-T, dated the 9th March, 1929, namely:

For rules 260 to 283 of Chapter XI of part I of the said rules, the following rules shall be substituted namely:-

"260. Applicability of General Rules referring to the Working of Signals and trains to Automatic Block System.—All rules referring to the working of signals and trains also apply to the Automatic Block system, except as otherwise provided in the rules in this chapter.

B.—General Description

- 261. Essentials of Automatic Block System.—Where trains are worked on the Automatic Block System:—
 - (a) the movement of trains is controlled by stop signals which are operated automatically by the passage of trains past the signals;
 - (b) no Automatic signal assumes 'OFF' unless the line is clear not only upto the stop signal ahead, but an adequate distance beyond it;
 - (c) the line is track-circuited throughout its length and divided into a series of Automatic Signalling Sections, each of which is governed by an Automatic Stop Signal.
- 262. Automatic Stop Signal—described.—An automatic Stop Signal is a fixed signal, which is not dependent upon manual operation, but is controlled automatically by the passage of a train into, through and out of the Automatic Signalling Section, which the signal governs.
- 262A. Automatic Stop Signal—how worked.—(1) The control of an Automatic Stop Signal by a train is effected by dividing the line into a number of trackcircuit sections, one or more track-circuit sections constituting an Automatic Signalling Section. The entry of a train into the section places the Automatic Stop Signal protecting the section at 'ON' and the clearing of the section and the adequate distance beyond it, by the passage of the train out of it, places the signal at 'OFF'.
- (2) The 'OFF' aspect may be 'Caution' or 'Attention' or 'Clear' and the 'ON' aspect will be 'Danger', as indicated in rule 275.
- 263. Normal aspect of an Automatic Stop Signal.—(1) The normal aspect of an Automatic Stop Signal is 'Clear'. Where, however, the signal shead is manually operated or there is a speed restriction, the aspect normally displayed may be 'Caution' or 'Attention'.
- (2) Where an Automatic Stop Signal is 'approach lighted', the light is normally out and it is so arranged that the signal lights up only as a train approaches a pre-determined point in rear of the signal.
- 264. Adequate distance or over-lap.—The adequate distance, referred to in this Chapter, which may also be termed as 'overlap', shall not be less than 400 (four hundred) feet, unless otherwise directed by approved special instructions.
- 265. Manual Stop Signals.—Fixed signals worked manually are called 'Manual Stop Signals' in this chapter. They cannot be passed at 'ON', except as provided for in the relevant rules in Chapter II(E).
- 266. Semi-Automatic Stop Signals.—A Semi-Automatic Stop Signal is a fixed signal, having both manual and track-circuit controls. It is capable of being operated either as an Automatic Stop Signal or as a Manual Stop Signal, as required.

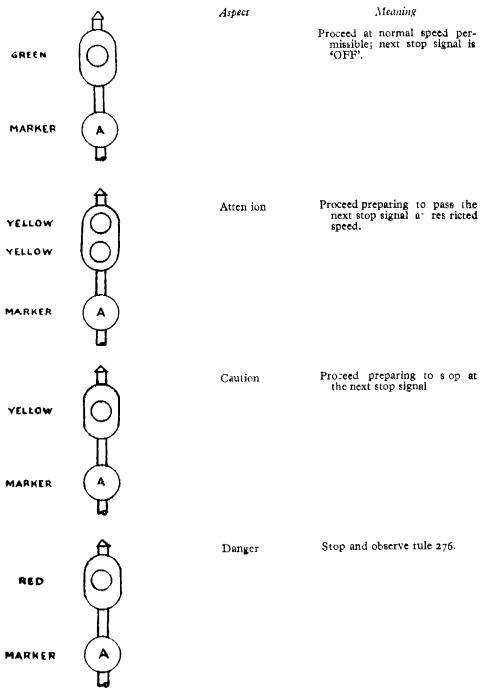
When the signal works as Automatic Stop Signal, it assumes 'ON' and 'OFF' aspects automatically according to the condition of the track-circuit sections ahead. When the signal works as Manual Stop Signal, it assumes 'ON' aspect automatically on the occupation of the track-circuit section ahead, but assumes 'OFF' only when operated manually provided the relevant track-circuit sections ahead are clear.

14.

- 267. Normal aspect of Manual and Semi-Automatic Stop Signals.—The normal aspect of a Manual Stop Signal is 'ON'. The normal aspect of a Semi-Automatic Stop Signal when worked as Automatic is 'OFF', but when it is worked as Manual, it is 'ON'.
- 268. Forms of Automatic/Semi-Automatic Stop Signals.—Automatic and Semi-Automatic Stop Signals shall be colour light signals.
- 269. Marker.—(1) An Automatic Stop Signal shall be provided with a marker, consisting of a white enamelled disc with a letter 'A' in black.
- (2) A Semi-Automatic Stop Signal shall be provided with a marker, which shall show a white illuminated letter 'A' only when the signal works as an Automatic Stop Signal. The letter 'A' should be distinctly visible, when lit, both by day and night.
- 270. Function of Automatic Repeating Signal.—An Automatic Repeating Signal is placed in rear of a stop signal for the purpose of giving a driver advance information whether the signal to which it refers is 'ON' or 'OFF'. It is provided, where due to curve or obstruction, it may be considered necessary to do so.
- 271. Forms of Automatic Repeating Signal.—(1) An Automatic Repeating Signal shall be either (i) banner type or (ii) position light type of an approved design.
- (2) A banner type Automatic Repeating Signal gives its indication by the position of a black bar with a central longitudinal yellow stripe against an illuminated circular white background.
- (3) A position light type Automatic Repeating Signal gives its indication by the position of five lunar white lights.
- 272. Indication of Automatic Repeating Signals.—(1) Banner type.—The horizontal position of the banner indicates to a driver that the stop signal, which it repeats, is at 'ON' and the inclined position indicates that the signal ahead is at 'Caution' or 'Attention' or 'Clear'.
- (2) Position light type.—Five lunar white lights in a horizontal row indicate to a driver that the slop signal, which it repeats, is at 'ON'. Five lunar white lights in a row inclined to an angle of 45° to the horizontal indicates that the signal it repeats is at 'OFF'.
 - 273. Back lights,—Automatic Signals may be without back lights.
- 274. Automatic Signalling Section.—Where Automatic Signalling is in force, the Automatic Signalling Section is the portion of the running road between any two consecutive stop signals.
- 275. Significance of various aspects of Automatic Stop Signals.—Where Automatic Signalling is provided, the signals may be of three or four aspects. In three aspect signalling, the aspects indicated by a stop signal shall normally be 'Clear', 'Caution' and 'Danger' and in four aspect signalling, the aspects shall normally be 'Clear', 'Attention', 'Caution', and 'Danger'.

The significance of various aspects of Automatic Stop and Automatic Repeating Signals is as follows:—

A: Automatic Stop Signals.



Note.—All Automatic Stop, Semi-Automatic Stop and Automatic Repeating Signals are provided with their distinguishing number.

B: Automatic Repeating Signals.

Position

Banner

Position light

Signal repeated is 'OFF'.

WHITE

Signal repeated is 'ON'.

C.—PROCEDURE WITH AUTOMATIC STOP SIGNALS IN 'ON' POSITION

276. Automatic Stop Signals normally not to be passed when 'ON'.—Automatic Stop Signals shall not be passed when 'ON' except as provided for in Rules 277, 278, and 279.

277. Driver's duty when Automatic Stop Signal is 'ON'.—When a Driver finds an Automatic Stop Signal with an 'A' marker at 'ON', he must bring his train to a stop in the rear of that signal. After bringing his train to a stop in the rear of the signal, the Driver shall wait there for one minute by day and two minutes by night. If after waiting for this period the signal continues to remain at 'ON', he shall give one long whistle and exchange signals with the Guard and then proceed ahead, as for as the line is clear, towards the next stop signal in advance, exercising great caution so as to stop short of any obstruction.

Where owing to the curvature of the line, fog, dust storm, or other causes, the line ahead cannot be seen clearly, the Driver shall proceed at a very slow speed, which shall under no circumstances exceed five miles per hour. The Driver, if he considers it necessary to have assistance may call the Guard by giving a prescribed code of whistle.

278. Guard's duty when Automatic Stop Signal is 'ON'.—When an Automatic Stop Signal is to be passed at 'ON' and a driver is not accompanied by a fireman or an Assistant Driver, and where the line ahead cannot be seen clearly for a sufficient distance, owing to curvature of the line, fog, dust storm or any other cause, the Guard, on being sent for by the driver, shall accompany him on the engine cab, before he moves forward, to assist the Driver in keeping a sharp look-out.

279 Precautions after passing Automatic Stop Signal at 'ON'.—When an Automatic Stop Signal has been passed at 'ON' the Driver shall proceed with great caution until the next stop signal is reached. Even if this signal displays 'Caution' or 'Attention' or 'Clear' aspect the Driver must continue to look out for any possible obstrution short of the same. He shall proceed cautiously upto that signal and shall act upon its indication only after he has reached it.

280 Protection of a train stopped in an Automatic Signalling Section.—When a train is stopped in an Automatic Signalling Section on account of accident, failure, obstruction, or other exceptional causes, and the train cannot proceed, the Guard shall immediately check up that the tail board/light is correctly exhibited and also exhibit a 'Danger' hand signal towards the rear. If the detention

exceeds or is likely to exceed five minutes, it must be protected in accordance with rule 166, except that the detonators shall be placed as under:—

- (i) one detonator 100 (one hundred) yards from the train on the way out; and
- (ii) three detonators, ten yards apart, not less than 200 (two hundred) yards from the train or at such distance as has been fixed by special instructions.
- 281. Driver to report failures.—When a driver has had to pass an Automatic Stop Signal at 'ON', he shall stop his train at the next reporting station or cabin and report particulars of Automatic Stop Signal/Signals passed at 'ON' by him. The reporting stations should be specified by the Railway Administration.

The Station Master or person incharge of the station or cabin shall promptly report the fact to the Signal and Operating officials concerned.

- 282. Procedure during failures of Automatic Signalling.—When a failure of Automatic Signalling is likely to last for some time and cause serious delay, trains shall be worked from station-to-station over the section or sections concerned, under special instructions.
- 283. Procedure when Semi-Automatic Stop Signal is 'ON'.—(1) When a Semi-Automatic Stop Signal is worked as an Automatic Stop Signal rules 277, 278 and 279 shall apply.
- (2) When the Semi-Automatic Stop Signal is working as a Manual Stop Signal and becomes defective, it may only be passed under relevant rules, detailed in Chapter II, Section (E) or as prescribed by special instructions.
- (3) When the Semi-Automatic Signal acts as a Gate Signal, it shall be provided with a yellow-enamelled disc with a letter 'G' in black, in addition to the 'A' marker light. When a driver finds such a signal at 'ON' with the 'A' marker light extinguished, he must sound his whistle to warn the gateman and bring his train to a stop in rear of the signal. If after waiting for one minute by day and two minutes by night, the signal is not taken 'OFF', he must draw his train ahead cautiously and stop in rear of the level crossing. After ascertaining that gates are locked against the road traffic and on getting hand signals from the gateman, the driver must sound his whistle and cautionsly proceed upto the next stop signal. Since the gate signal may have been at 'ON' either due to a defect in the interlocking arrangement at the level crossing gate or due to an obstruction ahead between the gate signal and the next stop signal, he must, therefore, comply with the provisions of rules 277—279."

[No. 59TTV/29/4.]

R. E. de Sa, Secy.